

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2811/2016

New Delhi, this the 22nd day of August, 2016

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

1. G.S. Flora
S/o Sh. Kishan Singh
R/o X/999, Chand Mohalla,
Gandhi Nagar, Delhi.
Retired As Vice –Principal
2. R.P. Sharma
S/o Sh. Ram Sarup Sharma
R/o 43/IV Staff Qtr.
Sun Light Colony, Ring Road,
Ashram New Delhi.
Retired as Asstt. Insp of Trg.(NG)
3. K.K. Narwal,
S/o Sh. Roshan Lal,
R/o BP-13,
West Patel Nagar, New Dlehi,
Working as Vice Principal
At BTC Pusa, New Delhi.
4. M.K. Wadhwa,
S/o Sh. N.C. Wadhwa
R/o 217, Arya Bhat Enclave,
Ashok Vihar, Phase-II
New Delhi
Working as Assistant Inspector
Of Training (Board of Tech. Edu.)
At Board of Technical Education
Pitam Pura, Delhi.
5. A.K. Dham
S/o Sh. O.P. Verma
R/o Plot No.115
Pratap Nagar, New Delhi.

Working as Vice –Principal
At ITI for Woman Tilak Nagar,
New Delhi

6. Raj Kumar Sharma
S/o Sh.Bal Swaroop Sharma
R/o 3670, Raja Park,
Shakur Basti, Delhi.
Working as Asstt. Insp. Of Trg. (Exam)
At HQ, DTTE, Pitam Pura, Delhi.
7. Suresh Kumar
S/o Sh. Lal Singh
R/o Village –Kazipur,
PO-Ujwa, Najafgarh,
New Delhi-73,
Working As Vice Principal
At ITI Jail Road,
Hari Nagar, New Delhi.
8. A.K.Luthra
S/o Sh. R.S.Luthra,
R/oB-309, Delhi Admn.Flat,
Timar Pur, New Delhi.
Working as Vice Principal
At ITI Mangolpuri, New Delhi.
9. R.K. Gupta
S/o Sh. H.C.Gupta
R/o Flat No.14,
K.I.T Residential Complex
Pitam Pura, Delhi.
Working As Asstt. Insp. of TRG(ACAD)
AT HQ, DTTE, Pitam Pura,Applicants.

(By Advocate: Mr.A.K. Gautam)

Versus

1. Govt. of NCT of Delhi.
Through its Chief Secretary
Delhi Secertary,
A-Wings, 5 th Level
I.P. Estate, New Delhi-110113.

2. Union of India
Through its Secretary
Ministry of Finance
North block New Delhi
3. Union Of India
Through its Secretary
Ministry of home affairs
North Block New Delhi
4. Principal Secretary (TTE)
Department of Training
And Technical Education
Govt.of NCT of Delhi.
Muni Maya Ram Marg,
Pitampura, Delhi-110034
5. Principal Secretary
Department of Finance
Govt. of NCT of Delhi.
Delhi Secretariat, IP Estate,
New Delhi-110113. .. Respondents

ORDER (ORAL)

By Mr. Shekhar Agarwal, Member (A):-

This OA has been filed seeking the following relief (s):-

- (i) Direct the respondents to dispose of the representation of the applicants in pursuance to the judgment dated 18.12.2013 of this Tribunal in OA NO. 2359/2012 as Modh.Hussein & Ors. vs. Govt.of NCT of Delhi & Ors and grant them all the consequential benefits w.e.f. 16.07.2012.
- (ii) Direct the respondents to grant pay scale of Rs. 8000-13500/- pre-revised which has been replaced with Rs. 15600-39100 with the grade pay of Rs.5400 after revision by 6 th CPC in Pay Band -III for the post

of Principal/Vice Principals it is cadre of which the applicants are part w.e.f. 01.01.2006, date of the implementation of 6th CPC.

(iii) Pass any such orders as the Court may deem fit in the light of above mentioned facts and circumstances of the case.

2. Learned counsel for the applicants has stated that his case is covered by the judgment dated 18.12.2013 of this Tribunal passed in OA No. 2359/2012 – **Mohd. Hussein & Ors. vs. Govt. of NCT of Delhi & Ors.** In this regard, the applicant made a representation dated 02.02.2016 to the respondents, however, the same has not been decided by them.

3. Learned counsel for the applicants submits that the applicants would be satisfied in case directions were issued to the respondents to take a decision on their representation within a given time frame.

4. In view of the limited prayer of the learned counsel for applicants, we dispose of this OA, at the admission stage, itself without issuing notice to the respondents and without going into the merits of the case with a direction to the respondents to consider the representation dated 02.02.2016 of the applicants in the light of the judgment dated 18.12.2013 of this Tribunal in OA No.2359/2012. In case the applicants are found to be similarly placed then same benefits shall be extended to the applicants herein as were extended to the applicants of the

aforesaid OA. In any case, the respondents shall take decision on representation dated 02.02.2016 and communicate the same to the applicants by means of passing a reasoned and speaking order within 90 days from the date of receipt of a certified copy of this order.

(Dr. Brahm Avatar Agrawal) (Shekhar Agarwal)
Member (J) Member (A)

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